

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

**LOK SABHA
UNSTARRED QUESTION No.1979
TO BE ANSWERED ON 01-08-2023**

National Sports Code

**1979. SHRIMATI SHARDABEN ANILBHAIPATEL:
SHRI MITESH RAMESHBHAI PATEL(BAKABHAI):**

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the number of federations that have been accused of not adhering to the National Sports Code since 2020, if so, the details thereof;

(b) the details of the action taken by the Committee of Administrators (CoA) against the federations; and

(c) whether the CoA has been successful in ensuring accountability and holding the defaulting federations responsible for their action and if so, the details thereof?

ANSWER

**THE MINISTER OF YOUTH AFFAIRS AND SPORTS
(SHRI ANURAG SINGH THAKUR)**

(a) to (c): The National Sports Development Code of India, 2011 ("the Sports Code") is an amalgamation of orders and instructions issued by the Ministry of Youth Affairs & Sports from time-to-time and is a dynamic document. The adherence to the provisions of the Sports Code is an ongoing and continuous exercise and the Ministry constantly monitors the National Sports Federations (NSFs) with regard to the observance of the provisions of Sports Code by them.

There have been some instances where the Hon'ble Supreme Court / High Courts have appointed an Administrators/ Committee of Administrators (CoAs) to administer the affairs and to conduct the election of the Executive Committee of the NSFs such as Hockey

India (HI), Table Tennis Federation of India (TTFI), All India Football Federation (AIFF), Amateur Kabaddi Federation of India (AKFI), and Judo Federation of India (JFI). Subsequently, in pursuance of the directions of the Courts, the elections of the Executive Committees of HI, TTFI and AIFF have been held.
